

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO.** 138(ND)11  
**CA. NO.**

**CORAM:**

**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.08.2017**

**NAME OF THE COMPANY: M/s Kamaljit Sachdeva & Ors. V/s. M/s. Kewal Automobiles Pvt. Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 634A**

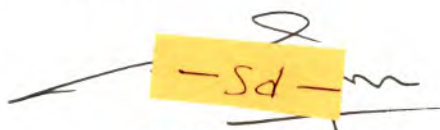
<b><u>S.NO.</u></b>	<b><u>NAME</u></b>	<b><u>DESIGNATION</u></b>	<b><u>REPRESENTATION</u></b>	<b><u>SIGNATURE</u></b>
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**Present:** For Petitioner (s) : Mr. Amarjit Singh, Advocate

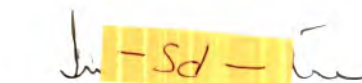
For Respondent (s) : Mr. Vinod Rao, Advocate

**Order**

Both the parties are directed to file a list of assets that are required to be exchanged, how much of the same has been complied with in terms of the settlement dated 04.03.2013 and what remains pending for execution the same be filed on a affidavit. To come up on 15<sup>th</sup> November 2017.

  
[ S.K. MOHAPATRA ]  
MEMBER [T]

(Shipra Mittal)

  
[ INA MALHOTRA ]  
MEMBER [J]